

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

27/03/2019

O.A./260/217/2019
WITH IP, ON MEMO

J K MISHRA
-V/S-
D/O POST

ITEM NO:19

FOR APPLICANTS(S) Adv. : Mr. D.K. Mohanty

FOR RESPONDENTS(S) Adv.: Mr. B.R. Mohapatra

Notes of The Registry	Order of The Tribunal
	Heard Ld. Counsels for the applicant and respondents.
	<p>As submitted by the Ld. Counsel for the applicant, the applicant is aggrieved because during the pendency of his representation for transfer to Manikarnika S.O, the respondents have issued an advertisement for online application for filling up the vacant post of GDSABPM for Manikarnika S.O, District Puri vide notification dated 10.03.2019 (Annexure-A/5). He further submitted that there is also a prayer for interim relief to stay the operation only for the post of GDSABPM, Manikarnika S.O. under Puri H.O. (in Sr. No.3002) under Annexure-A/5 till final decision is taken on his representation.</p>
	<p>Ld. Counsel for the respondents requested for some time to obtain instructions in the matter.</p>
	<p>In view of the above submissions and taking note of the fact that the representation dated 04.07.2018 (Annexure-A/2 series) filed by the applicant is pending, the O.A. is disposed of at this stage with a direction to Respondent No.2/competent authority to consider the representation dated 04.07.2018 (Annexure-A/2 series) of the applicant as per the provisions of law and dispose of the said pending representation if it is still pending with a speaking order keeping in view the letter at Annexure-A/3 if the said representation is pending as on date, by passing a speaking order as per the provisions of law, copy of which is to be communicated to the applicant within one month from the date of receipt of a copy of this order. Till decision is taken on representation dated</p>

04.07.2018 (Annexure-A/2 series), no action will be taken for filling up the post of GDSBPM for Manikarnika S.O. in pursuance to notification dated 10.03.2019 (Annexure-A/5).

It is made clear that we have not expressed any opinion on the merit of the case while passing this order. The O.A. is disposed of accordingly. No costs.

Copy of this order along with paper books be sent to Respondent No.2/competent authority within one week by speed post for which Ld. Counsel for the applicant has agreed to file the necessary postal requisites by tomorrow after which necessary action will be taken by the Registry.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

kb